

(b) if so, the precise constitution and functions of the proposed Apex Body; and

(c) the steps taken in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) to (c) the matter is under consideration of Government.

Violation of Labour Laws

1615. SHRI HARKISHAN SINGH SURJEET: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware about the violation of labour laws by manufacturers through contract labour;

(b) whether Government are also aware that the management of TISCO employs thousands of workmen through contractors;

(c) whether the standing order of TISCO provides nothing about these contract labourers;

(d) if so, whether Government are considering any proposal to suitably amend the standing orders of TISCO; and

(e) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) to (e) Information is being collected and will be laid on the Table of the House.

Bonded Labour of Orissa

1616. SHRI SUSHIL CHAND MOHANTA: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that tribal people specially from Orissa are recruited by unauthorised agents and are sent to work in Nepal, Bhutan and other places;

(b) whether Government are also aware of the large scale prevalence of bonded labour in the State of Orissa itself;

(c) if so, whether Government have made any assessment with regard to the magnitude of the problem of bonded labour in the State of Orissa and in the country as a whole;

(d) if so, what are the details thereof; and

(e) what are the efforts made by Government to check the exploitation of the tribal people as also to find a solution to the problem of bonded labour in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Government have seen reports to this effect. The Government of Orissa which is the appropriate Government under The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act 1979 have reported that they are alive to this problem.

(b) to (d) The Government of Orissa have reported 854 bonded labour, all of whom have been rehabilitated. The State Governments who are responsible for implementing the Bonded Labour System (Abolition) Act, 1976 have reported the number of bonded labour in the country as 1,21,973 of which 1,09,012 stand rehabilitated leaving 12,961 to be rehabilitated by March, 1982.

(e) The majority of Bonded and Migrant labourers belong to the scheduled castes/scheduled tribes. Legislation to safeguard the interests of Bonded and Migrant Labour have been enforced. Besides, the Tribal Sub-Plan is taking special care of the tribal areas by minimising exploitation and promoting the integrated development of tribal groups. In addition to the States efforts to rehabilitate bonded labour under their own and central schemes, a specific centrally sponsored scheme for rehabilitating bonded

labour in existence. The rehabilitation Schemes aim at generating a regular income to the freed bonded labour. States have been requested to take urgent and effective steps to rehabilitate their remaining identified and freed bonded labour in a time bound programme by March 1982.

Persons Aspiring for Jobs Abroad

1617. SHRI RAMANAND YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the fact that over lakhs of persons aspiring for jobs abroad every year are duped and cheated by travel agents in the various parts of the country;

(b) whether it is a fact that due to lack of coordination between his Ministry and the External Affairs Ministry, a law for regulating and canalising the services of the job seekers abroad through Government Agency has not been passed as yet; and

(c) if the answer to the above-mentioned parts (a) and (b) be in the affirmative, whether his Ministry in consultation with the External Affairs Ministry propose to bring a labour law in this Session of Parliament to canalise the services of the job seekers abroad through a Government Agency?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Reports of frauds committed by unscrupulous elements on Indian job-seekers are received from time to time.

(b) and (c) No Sir, a proposal to set up Central Overseas Manpower Corporation to assist Indian job seekers for obtaining employment abroad is under consideration of the Government. The proposal is being formulated in consultation with the Ministry of External Affairs.

Ceramic Mazdoor Sangh Bahadurgarh

1618. DR. BHAI MAHAVIR: Will the Minister of LABOUR be pleased to state:

(a) when the Ceramic Mazdoor Sangh (Regd. No. 448) of Bahadurgarh (Haryana) was registered with the Labour Department;

(b) with what national trade union it is affiliated;

(c) whether it is a fact that two office bearers of the Union have, during the last three months, sought to effect a "defection" of the Union through unauthorised and forged misuse of printed letter heads in their possession;

(d) whether it is also a fact that official pressure is being used to get such a defection the departmental sanction; and

(e) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) On 22-2-1979.

(b) With the Bharatiya Mazdoor Sangh.

(c) Shri Suraj Bhan in the capacity of President, Ceramic Mazdoor Sangh (Regd. No. 448) Bahadurgarh made an application dated 10-11-1980 to the Registrar, Trade Unions, Haryana for amendment to clause 63 of the constitution of the Sangh for affiliating the Sangh with INTUC in place of Bharatiya Mazdoor Sangh.

(d) and (e) According to the Government of Haryana, which are the appropriate Government in the matter, no official pressure was being used to give departmental sanction to such defection. The proposed amendment was under consideration and no decision has been taken so far.